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**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.05  
C.P.(IB)No.165/BB/2022**

**IN THE MATTER OF:**

M/s. Mehta Real Assets Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Zen Building Solutions Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 22.09.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Tanisq Kashyap

**ORDER**

1. Heard Shri Tanisq Kashyap, learned Counsel appearing for the Petitioner.
2. Issue Notice to the Respondent. The Registry is directed to prepare notice and learned Counsel for the Petitioner is permitted to collect the notice from the Registry and serve it personally on the Respondent along with copy of Company Petition and material papers through email as well as by speed post and is directed to file an affidavit of service in the Registry within two weeks'.
3. If the notice sent to the Respondent through speed post, is not served, the Petitioner is also permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area, and to file an affidavit of service along with paper clippings within three weeks from the date of publication of notice as the case may be.

- Sol -

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4. The Respondent shall file reply, if any, within three weeks from the date of receipt of a copy of the notice or from the date of paper publication of the notice as the case may be, and two weeks' time is granted for filing rejoinder, if any, from the date of receipt of a copy of the reply.
5. List the case on **16.11.2022**.

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(**MANOJ KUMAR DUBEY**)  
**MEMBER (TECHNICAL)**

- Sol -

(**KISHORE VEMULAPALLI**)  
**MEMBER (JUDICIAL)**

Shruthi